

FORM A**Public Announcement**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RAJASTHAN LAND HOLDINGS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	RAJASTHAN LAND HOLDINGS LIMITED
2.	Date of incorporation of corporate debtor	08/05/2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Jaipur and Companies Act, 1956 and rules made there-under
4.	Corporate Identity No. of corporate debtor	U45201RJ2008PLC026520
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office Address: 1st Floor, LIC Jeevan Nidhi Building Ambedkar Circle, Bhawani Singh Road, Jaipur, Rajasthan 302005
6.	Insolvency commencement date in respect of corporate debtor	24 th September of 2019
7.	Estimated date of closure of insolvency resolution process	180 days from the date of commencement of Resolution Process i.e. 23 rd March, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mrs. Anuradha Gupta Registration Number: IBBI/IPA-001/IP-P01495/2018-19/12296
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Anuradha Gupta, E-194, Amba Bari, Jaipur-302039, Rajasthan E-mail Id: anuradhagupta70@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Anuradha Gupta, E-194, Amba Bari, Jaipur-302039, Rajasthan E-mail Id: rhlhcrp@gmail.com
11.	Last date for submission of claims	08.10.2019 (14 days from the date of appointment of Interim Resolution Professional, i.e. 24.09.2019 on which order of commencement of Corporate Insolvency Resolution Process against corporate debtor has been duly passed by Hon'ble NCLT, Jaipur in CP No. (IB) -44/9/JPR/2019
12.	Classes of creditors, if any, under clause (B) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name of the class(es): NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as per the information available with IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads Physical Address: same as mentioned in point no. 10 (b) Not applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Jaipur Bench has ordered the commencement of a corporate insolvency resolution process of RAJASTHAN LAND HOLDINGS LIMITED LIMITED on 24th September, 2019.

The creditors of RAJASTHAN LAND HOLDINGS LIMITED, are hereby called upon to submit their claims with proof on or before 8th October, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class i.e. Home Buyer in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Anuradha Gupta

Mrs. Anuradha Gupta

(Interim Resolution Professional)

Registration No. IBBI/IPA- 001/IP-P01495/2018-19/12296

Date: 25.09.2019

Place: Jaipur

